

to meet the challenge of multinational corporations;

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) A Disinvestment Commission has been set up which will advise the Government. On various aspects of disinvestment of PSU shares inclusive of the mode of disinvestment.

(b) Evolving strategies for restructuring is a continuous process.

**Declaration of Kanpur Dehat as Industrially Backward District**

2777. SHRI RAM NATH KOVIND: DR. RANBIR SINGH:

Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Kanpur Dehat of Uttar Pradesh has been declared as industrially backward district;

(b) if so, details thereof;

(c) whether Government propose to set up some industrial units or ask State Government to set up certain industrial units to remove backwardness of the district;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (c) There is no scheme at present with the Government of India, Ministry of industry under which a district is declared backward. Industrial development is primarily, the responsibility of the State Government and the Central Government only supports and supplements their efforts.

**Patent's (Amendment) Bill**

2778. SHRI GOVINDRAO ADIK: Will the Minister of INDUSTRY be pleased to state

(a) whether Government's attention has been drawn to the news-item appearing in the "Nav Bharat Times" dated 11th August; 1996 under the

caption of "Patents Kannon Main Aavashyak Sanshodhan Ki Salah";

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) to (c) As a signatory to the World Trade Organisation (WTO) Agreement, India has certain obligations. The WTO Agreement, *inter-alia*, contains an agreement on Trade Related Aspect of Intellectual Property Rights (TRIPS) in respect of provisions concerning Intellectual Property Rights. Apart from the obligations which arose from January 1, 1995, India has time till January 1, 2000 to implement its obligations under the TRIPS Agreement.

**Independent Quality control Laboratories**

2789. SHRI ANANTA SETHI: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government have any independent quality control laboratory (not under concerned administration) for testing food samples; and

(b) if so, the details of the tests at random samples taken, number of samples, etc. during the last three years and action taken against the defaulters?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV): (a) Food Laboratories functioning under the States/Local Bodies undertake analysis of samples of food articles lifted by Food Inspectors of the concerned States under the provisions of Prevention of Food Adulteration Act, 1954. These Laboratories also carry out analysis of samples of food articles sent by a purchaser or recognised consumer association..

(b) A Comparative statement of samples of food articles examined, found adulterated and action taken under the provision of Prevention of Food Adulteration Act, 1954 during the year 1989 to 1993 as provided by the Food Health Authorities of States/UTs is given as Annexure. [See Appendix 178, Annexure No. 65]

### सुपर बाजार द्वारा की गई बिक्री

2780. श्री गोपाल सिंह जी सोलंकी: क्या नागरिक आपूर्ति, उपभोक्ता मामले और सार्वजनिक वितरण मंत्री यह बताने की कृपा करेंगे कि:

(क) 1992-93, 1993-94 और 1994-95 के वर्षों में सुपर बाजार द्वारा कुल कितनी बिक्री की गई;

(ख) क्या इस बिक्री में पूर्णतः स्थिरता रही है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसके क्या कारण हैं?

खाद्य मंत्री और नागरिक पूर्ति, उपभोक्ता मामले और सार्वजनिक वितरण मंत्री (श्री देवेन्द्र प्रसाद यादव): (क) और (ख) सुपर बाजार, दिल्ली की वर्ष 1992-93, 1993-94 और 1994-95 की कुल बिक्री नीचे के मुताबिक रही है:—

वर्ष	करोड़ रुपये में
1992-93	103.04
1993-94	115.20
1994-95	130.15

(ग) प्रश्न नहीं उठता।

### Child Labour Free Goods

2781. SHRI SUSHILKUMAR  
SAMBHAJIRAO SHINDE:  
SHRI RAJUBHAI A.  
PARMAR:  
SHRIMATI VEEN A VERMA:

Will the Minister of COMMERCE be pleased to state:

(a) whether certain European and other countries have been insisting on

labelling various products imported by them, as being "child-labour-free" goods;

(b) if so, details in this regard;

(c) whether Government have taken any steps to comply with their demand, if so, the details thereof; and

(d) how far such insistence has hampered our export during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) and (b) No, Sir. However, due to certain media exposure on the subject of child labour, consumers in some developed countries, including in Europe, have been purchasing products labelled as being "child-labour-free".

(c) The carpet Export Promotion Council has introduced a label "Kaleen" for carpets made without child labour which is being adopted by the carpet industry on a voluntary basis.

(d) It is not possible to make any such assessment.

### Whole Sale Price Index and Consumers Price Index

2782. SHRI PARMESHWAR KUMAR AGARWALLA: Will the Minister of INDUSTRY be pleased to state:

(a) the components of Wholesale Price Index (WPI) and Consumers Price Index (CPI);

(b) the weightage given to essential commodities/services, viz. cereals, edible oil, sugar, coarse cloth, petroleum products, power tariff, public transport tariff etc. in the calculation of the rate of inflation;

(c) whether these reflect truly the fall or rise in prices of essential commodities or all commodities;

(d) whether there is any proposal to change the composition and weightage